

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

**IN THE MATTER OF :**

**IB-90(ND)/2017**

**M/s TV 18 Broadcast Ltd.**

**....Petitioner**

**v.**

**Amrapali Media Vision Broadcast Pvt. Ltd.**

**....Respondent**

**SECTION: UNDER SECTION 9 of IBC, 2016**

**Order delivered on 17.11.2017**

**Coram :**

**CHIEF JUSTICE M.M. KUMAR**  
**Hon'ble President**

**R. VARADHARAJAN,**  
**Hon'ble Member (J)**

**For the Corporate Debtor** : **MR. Alok Aggarwal, Adovate**  
: **Ms Rati Tandon, Advocate**  
: **Mr. Dhruv Gandhi, Advocate**

**ORDER**

The resolution professional has pointed out that in the absence of specific order passed by the Bench the Noida Authority have not permitted to take the custody and control of the documents/ information including the computer and the IT systems belonging to the Corporate Debtor and its possession on account of property having been sealed by it

Mr. Alok Aggarwal learned counsel for the Amrapali corporate debtor states that respondent has no objection to the aforesaid request made by the learned counsel for the resolution professional.

Having heard learned counsel for the parties we are of the view that the once the property is under the safe custody of Noida Authority then there is no



impediment to issue directions to the Noida Authority that the record belonging to the Corporate Debtor would be required for finalization of the Corporate Insolvency Resolution Process. Accordingly the same shall be furnished to the Resolution Professional which covers interim resolution professional as per section 5(27) of the Code in terms section 19(2)(3) of the IBC which imposes obligation on all personnel to extend cooperation to resolution professional so that he may function smoothly.

As a sequel to the aforesaid we direct the Noida Authority to release the relevant records, information laptop etc to resolution professional to facilitate his function in finalising the Insolvency process. The needful shall be done within one week. A copy of this order be given to the counsel for the parties under the signature of the Court Officer today itself.

It has also been pointed out by RP that a number of letters were sent to Trade debtors of the Corporate Debtor. A bunch of nine letters were sent but the same have been received back with the remark that "they have left the registered office". The names of the nine companies are as under:-

1. Amrapali Dream Valley Pvt. Ltd
2. Amrapali Leisure Valley Developers
3. Amrapali Princely Estates Pvt. Ltd
4. Amrapali Sapphire Developers Pvt. Ltd.
5. Amrapali Smart City Developers Pvt. Ltd.
6. Amrapali Zodiac Developers Pvt. Ltd
7. Amrapali Centurion Park Pvt. Ltd.
8. Amrapali Biotech India Pvt. Ltd.
9. Amrapali Hospitality Services Pvt. Ltd.



Mr. Alok Aggarwal learned counsel for the Amrapali group of companies states that returned letters be handed over to him for onward transmission to all those nine companies. Mr. Alok Aggarwal states that letter shall be handed over to the Directors

If Mr. Alok Aggarwal faces any difficulty to serve the letter on any of the directors he may come back to the Bench with the information.

The tenure of the Resolution professional is likely to be over on 30.11.2017. The proceeding in these applications are closed.

Sd/-

(CHIEF JUSTICE M.M. KUMAR)  
PRESIDENT

Sd/-

(R. VARADHARAJAN)  
MEMBER (J)

17.11.2017  
(vs)